

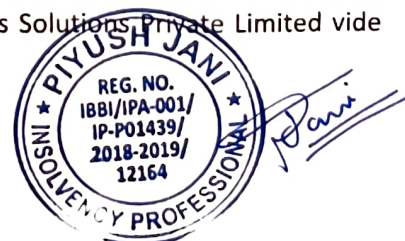
FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF REWARD BUSINESS SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	REWARD BUSINESS SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13/09/2004
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74999MH2004PTC190748
5.	Address of the registered office and principal office (if any) of corporate debtor	A 413, 4 th Floor , Plot No. 711 A, Byculla services premises Industrial Estate, D. K. Road, Ghodapdeo, Byculla Mumbai 400027
6.	Insolvency commencement date in respect of corporate debtor	NCLT order dated 18/02/2021 (Published at NCLT Website on 23/02/2021)
7.	Estimated date of closure of insolvency resolution process	17/08/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani IBBI/IPA-001/IP-P01439/2018-19/12164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: "Om Ashray", Behind Mazar, Ring Road , Gondia (M. S.) Email : capiyushj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C/o Jitendra Yadav, 11, Singh House , 2 nd Floor, 23 Ambalal Doshi Marg, Near Bombay Stock Exchange, Fort , Mumbai 400 001 Email: cirp.rewardbusiness@gmail.com
11.	Last date for submission of claims	09/03/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms available at https://ibbi.gov.in/downloadforms.html (b) At the address mentioned at point No. 10 above

Notice is hereby given that Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Reward Business Solutions Private Limited vide order dated 18/02/2021 , published at website on 23/02/2021



The creditors of Reward Business Solutions Private Limited, are hereby called upon to submit their claims with proof on or before 09/03/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person or by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Piyush Kisanlal Jani

Interim Resolution Professional

IBBI/IPA-001/IP-P01439/2018-19/12164

Date : 24/02/2021

Place : MUMBAI